

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 12

RST.A CA 4/2024 (NEW CA) IN TP/94(MB)2011

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

SHRI. RAJENDRA DEODHAR

VS

DEODHAR HOLIDAY RESORTS PVT LTD

Section 241(1) Sec. 242(4) Rule 48 of the Companies Act, 2013

ORDER

Adv. Avinash R Khanolkar a/w Adv. Surekha Yadav for the Respondents present.

RST.A CA 4/2024

1. Ld. Counsel for the Applicant prays for restoration of matter stating that there was a communication gap between the counsel and client. They also undertake reconstruct the Court record to take this matter forward, in case the matter is restored.
2. In view of the above submissions, RST.A CA 4/2024 is **allowed** and **disposed of** and Transfer Petition 94/2011 is **restored**.
3. Registry is direct to re-number the Petition as Restoration Petition. List this matter on Board on **26.04.2024**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh